

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 199/MP/2018

Subject : Petition under Sections 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 12 of the Transmission Service Agreement dated 10.6.2015 executed between Maheshwaram Transmission Limited and its Long Term Transmission Customers for claiming compensation due to Changes in Law.

Date of Hearing : 17.9.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Maheshwaram Transmission Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and Others

Parties present : Shri Jafar Alam, Advocate, MTL
Shri Divyanshu Bhatt, Advocate, MTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed under Section 63 and 79 (1) (f) of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 10.6.2015, for seeking reliefs due to the following change in law events :

- a) Promulgation of new set of compensation guidelines for the reorganized Rangareddy and Sangareddy districts in the State of Telangana; and
- b) Promulgation of GST Laws with effect from 1.7.2017.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notices to the respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies, by 25.9.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 12.10.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**